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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No.505/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th February 2018, 10.30 A.M

Name of the Company		SREI Infrastructure Finance Limited -Versus-Right Tower Pvt.Ltd.		
Under Section		7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. D.N. SHARMA, Advocate } Financial Creditors/
 2. NEHA SOMANI, PCS } SREI Infrastructure Finance Ltd. *Sharma*
 6/2/2018

Prashant Gorai
 Abhishek Sekdar } For Corporate Debtor
 Advocates 6/2/2018

1. Mr. Rajesh Dutta, Adv.
 2. Mr. Kuldip Mallik, Adv.
 3. Ms. Ratnaparna Chatterjee, Adv. } For the Intervenor *Ratnaparna Chatterjee, Adv.*
 6/2/18

ORDER

Ld. Counsel on behalf of the financial creditor and the corporate debtor as well as Ld. Counsel in intervener application I.A. (IB) No. 445/KB/2017 is present.

Ld. Counsel appearing on behalf of the financial creditor brought to my notice the copy of the order of the Hon'ble NCLAT passed in **Company Appeal (AT) (Insolvency) No. 38 of 2018 (SREI Infrastructure Finance Ltd. -vs- Right Tower Pvt. Ltd. & Anr.)** on 01/02/2018 observing that *"the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, will go through the records and find out whether the application is complete or not and will pass appropriate order in the petition filed under Sections 55 to 58 of the Insolvency and Bankruptcy Code, 2016 after notice to the concerned parties in accordance with law, which will be subject to the decision of this appeal."*

In view of the observation of the Hon'ble Appellate Authority as above this Bench is bound to hear the C.P. For hearing in a regular bench, adjourned to 08/03/2018.

Ld. Counsel appearing on behalf of the intervener pressed for recording his submission that this Bench shall not hear the main C.P. unless and until the intervening application filed by the intervener is heard. It appears to me that in view of the Hon'ble Appellate Tribunal's directions and observations in the judgement above, this Bench is bound to hear the main C.P. pending consideration of the intervening application. Therefore for hearing the main C.P. It is adjourned.

List the main C.P. on 08/02/2018 for hearing.

Sd

(Jinan K.R.)
Member (J)